69 Written Answers

(b) the name_s of the other Indian Languages in which Central Acts have _so far been translated?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) The Official Language (Legislative) Commission has till the 30th April, 1976 prepared Hindi translations oif 759 Central Acts of which 554 translations have been published under the authority of the President in the

SI. No.

Name of language

Official Gazette under section 5(1) (a) o'f the Official Languages Act, 163 (19 of 1963). A complete list of names of the 759 Central Acts translated into Hindi will be laid on the Table of the House.

(b) Arrangements have been made for translation of Central Acts in the following; Indian Languages through the agency of the cone: State Governments and the pc^{-} .ijii relating to the progress made in this respect is as under: —

No. of Central Acts which have been translated and sert by the State Government (As on 30-4-1976).

No. of Central Acts the translation of which have been approved by the Official Language (Legislative) Commission for Final printing. (As on 30-4-1976).

I	Assmese			· · · ·	•		•	36	27
. 2	Bengali .		•	•	:	294	្ន 📲 👬	67 60	23
3	Gujarati			1587 E		-ste	∙∙	290	205
4	Kannada		•				•	32	· 제 10년 10년 11년 31 년 11년 1995년
5	Malayalam		•	•		•	•	106	110 11 7 H 98
6	Marathi		٠	•		· •	•	99	99 III
7	Oriya .						•	176	154
8	Punjabi.	21: •	•	• 、		•	•	21	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
9	Tamil ,	1.4.5 1.4.5	•	al fað ∎	÷	•	•	68	and strategy
10	Telugu			•	•	•	•	55	19 112
11	Urdu .	٠	•	. 7	(e).	• -	1 - <u>11</u>	190	160

Repatriation of funds by foreign oil companies

399. SHRI RABI RAY: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that Government have, after taking over foreign oil companies, plugged, the loopholes in the law which allowed foreign oil companies to repatriate funds towards payment for head office expenses; and (b) if so, what are the details HI this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN): (a) The foeign oil companies after their acquisition have become Indian compa,-nies. Consequent upon their take over the question of these oil companies incurring head office expenses which could be considered for repariation does not arise.

(b) Does not arise. __ji: